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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 195/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018**

Name of the Company: United Ships Repairs & Marine Works Pvt Ltd.
V/s.
Reliance Naval And Engineering Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Prachi Wazalwar	Adv.	Petitioner	Prachi
1.	SANJAY KUMAR RUIA	PCA	Petitioner	S.K.R.
2.	Puneet Singh	PCS	Petitioner	Puneet Singh
3.	Saurabh N. Soparkar	Adv	Resp	}
4.	Jaimin R. Dave	Adv.	Resp	


ORDER

Learned Advocate Ms. Prachi Wazalwar with Learned FCA Mr. Sanjay Ruia with Learned PCS Mr. Puneet Singh present for Operational Creditor/Petitioner. Learned Senior Advocate Mr. Saurabh Soparkar Learned Advocate Mr. Jaimin Dave present for Respondent.

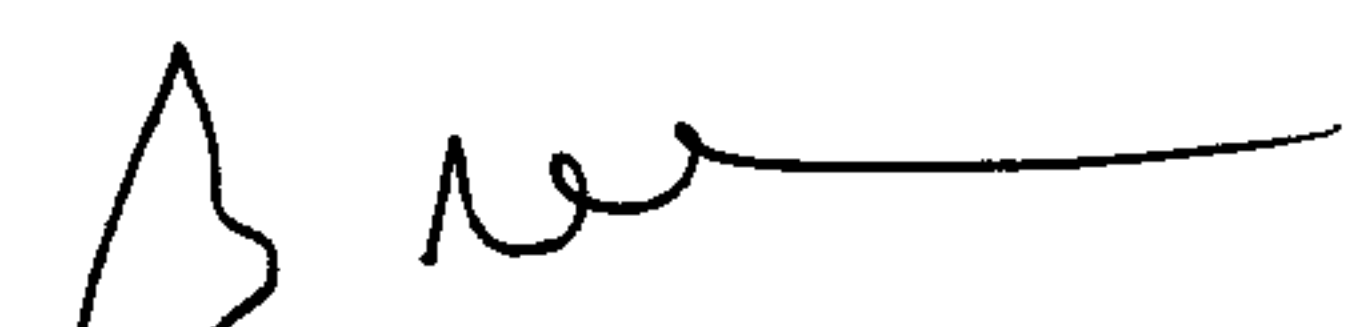
Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.

Both Parties shall file brief written arguments point wise within one week serving a copy in advance to the other side in the Registry.

Order reserved.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 14th day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL